

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.4476/Del/2017
Assessment Year : 2015-16**

Bina Kedia	Vs.	ACIT,
59/17, Bahubali Apartment,		Central Circle-3
New Rohtak Road,		New Delhi
Karol Bagh,		
New Delhi-55		
PAN : AALPK1803C		
(Appellant)		(Respondent)

Appellant by	:	Mr. Nippun Mittal, CA
Respondent by	:	Sh. M. Baranwal, Sr. DR

Date of hearing	:	12.03.2021
Date of pronouncement	:	12.03.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-23, New Delhi, dated 03.05.2017.

2. The learned counsel for the assessee, vide its letter, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted

to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 12th March, 2021 in presence of both the parties.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Binita

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi